

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
DIVISION BENCH - I, AHMEDABAD**

TP/5(AHM)2022 in CP/351(HC)2015
[Under Sections 9 of the IBC, 2016]

In The Matter of

Smruti Offset Pvt. Ltd.

.... Applicant

Tripoly Studio Pvt. Ltd.

..... Respondent

Date: 13.05.2024

Coram:

Mr. Shammi Khan, Hon'ble Member (J)
Mr. Sameer Kakar, Hon'ble Member (T)

Present:

For Applicant(s) : Ms. Vacha Shah, Adv. proxy for Mr. Pratik Thakkar, Adv

Mention Note to the Registry

Today, Ms. Vacha Shah appeared and made a mention in reserved matter being TP/5(AHM)2022 in CP/351(HC)2015.

It has been apprised by her that the matter has been settled between the Operational Creditor and Corporate Debtor for which a withdrawal purshis has been filed online on 10.05.2024.

Hence, she requested that this matter be listed tomorrow to enable the Operational Creditor to withdraw the same in view of the purshis affidavit filed vide diary no. D4026

In view of the above statement, the Registry of this Bench is hereby directed to list TP/5(AHM)2022 in CP/351(HC)2015 tomorrow on 14.05.2024.

**-SD-
SAMEER KAKAR
MEMBER (TECHNICAL)**

**-SD-
SHAMMI KHAN
MEMBER (JUDICIAL)**